

Assam Schedule VIII. Form No. 143
High Court Form No. (J) 13

ORDER-SHEET FOR CIVIL COURT

DISTRICT : SONITPUR
IN THE COURT OF THE DISTRICT JUDGE, SONITPUR, TEZPUR

Misc (S/C) Case No. 38 of 2021
Miss Moniswary Patar, Petitioner

Serial No. of Orders	Date	Order	Signature
	<u>07-01-2022</u>	<p>This is an application u/s 372 of Indian Succession Act, 1925 praying for grant of Succession Certificate in respect of schedule property i.e. Rs. 88,000/- (Rupees Eighty Eight Thousand) only left by deceased Sanyashi Patar in the form of P.F. amount being P.F. No. 5888 of Employee Code PO3569 of Tezpore & Gogra Tea Estate, P.O. Bindukuri, Sonitpur, Assam.</p> <p>On perusal of the petition, it is seen that petitioner Miss Moniswary Patar is a permanent resident of Gogra T.E. Bindukuri, P.O. Bindukuri, Sonitpur, Assam. It is further stated that at the time of death, deceased left behind the following heirs namely, daughter, Miss Moniswary Patar, aged 20 years, son, Sri Amrit Patar, aged 18 years and son, Sri Ramen Patar, aged 11 years.</p> <p>It is also seen that deceased left no WILL or Letter of Administration or Probate in respect of estate of deceased i.e. the schedule property i.e. Rs. 88,000/- (Rupees Eighty Eight Thousand) only in the form of P.F. amount being P.F. No. 5888 of Employee Code PO3569 of Tezpore & Gogra Tea Estate, P.O. Bindukuri, Sonitpur, Assam.</p> <p>On the basis of the application, notices were issued to the other legal heirs which were duly served and Amrit Patar appeared in court with an application stating that he has no objection of petitioner getting the legal heir certificate</p>	

in respect of the estate of the deceased and the other son namely, Sri Ramen Patar being minor submitted that he also do not have any objection. On being asked, the petitioner filed evidence-on-affidavit reiterating the facts narrated in the petition corroborating the stand taken in the petition u/s 372 of Indian Succession Act.

In support of the contention, petitioner has submitted Certificate of Sanyashi Patar signed by Manager of Tezpore & Gogra T.E. marked as Ext. 1, Death Certificate of her mother deceased Rina Patar marked as Ext. 2, Death Certificate of Sanyashi Patar marked as Ext. 3, Birth Certificate of Moneswary Patar marked as Ext. 4 and Adhaar Card of Moneswary Patar marked as Ext. 5.

It is also seen that there is no legal impediment u/s 370 or any other law in granting Succession Certificate.

Having been satisfied with the authenticity of facts, petitioner Miss Moneswary Patar appears to be appropriate person to get the Succession Certificate in respect of Schedule Property i.e. Rs. 88,000/- (Rupees Eighty Eight Thousand) only with up to date interest, if any in the form of P.F. amount being P.F. No. 5888 of Employee Code PO3569 of Tezpore & Gogra Tea Estate, P.O. Bindukuri, Sonitpur, Assam.

Accordingly, succession certificate in favour of petitioner Miss Moneswary Patar in respect of schedule property of Rs. 88,000/- (Rupees Eighty Eight Thousand) only with up to date interest, if any, is granted subject to payment of requisite Court fee.

Accordingly, the case is disposed off.

(C.B. GOGOI)
District Judge
Sonitpur, Tezpur